

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Ratan Bir Kalra and others.

08.10.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

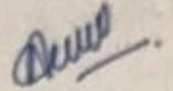
Present: Sh. V. K. Ojha, Ld. Sr. PP for CBI.
Accused no.1 Ratan Bir Kalra with Id Counsel Sh. Rounak Nayak.
None for accused no.2 Sajith Abraham.
None for accused no. 3 Rajat Dogra.
Accused no. 4 Vishal Ahuja with Ld. Counsel Sh. Rajesh Anand.
Sh. Vikas Sharma, AR for accused no. 5, M/s Tristar Enterprises alongwith its counsel Sh. Deepjyot Singh.

Issue notice to counsel for accused no. 2 and 3 through whatsapp/email. Put up on 20.10.2020 for framing of charge.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue

Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/08.10.2020

CC No: 07/2017
RC No. : DAI-2017-A-0010
Branch : ACB/CBI/Delhi
U/S : 120B IPC r/w Sec.7,r/w 13(1)(d) of P.C.Act 1988
with substantive offences thereof
CBI Vs. Dhani Ram Mehto & Anr.

08.10.2020

Matter is taken up today and the proceedings are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

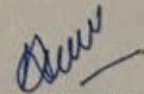
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Sh. Manoranjan, Ld. Counsel for accused no.1
Dhani Ram Mehto.
None for accused no.2 Satvir Singh.

Matter is listed for PE.

Put up on 24.11.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/08.10.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

08.10.2020

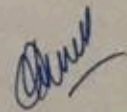
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta, Sh. Mohd. Faraz and Sh. Zoheb Hossain,
Ld. SPPs for Enforcement Directorate.
Sh. Tanveer Ahmed Mir, Ld. Counsel for applicant
Shravan Gupta.

Sh. N.K.Matta, Ld. Counsel for ED has filed reply to the application filed by applicant Shravan Gupta.

Ld. Counsel for Applicant Shravan Gupta submits that he has received copy of the reply today and seeks time to address arguments. Ld. Counsel for applicant submits that applicant is ready to join investigation through video conferencing.

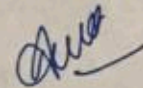
Sh. Zoheb Hossain, Ld. Counsel for ED submits that investigation cannot be conducted through video conferencing.



Put up on 19.10.2020 at 2.00 pm for arguments on application filed by applicant Shravan Gupta.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/08.10.2020**